GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:1983
ANSWERED ON:17.07.2009
ALLOCATION OF POWER TO STATES
Antony Shri Anto;Patel Shri Natubhai Gomanbhai;Sule Supriya

Will the Minister of POWER be pleased to state:

- (a) the details of allocation of power from Central Pool to various States including Kerala during each of the last three years and the current year, State/UT-wise;
- (b) whether several States are drawing more power than their stipulated quota from the Central Grid;
- (c) if so, the details thereof and the reasons therefor and the corrective steps taken by the Government in this regard;
- (d) whether the Government proposes to revise the allocation of power to the States; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

- (a): The allocation of power from Central Generating Stations is done in two parts, firm and unallocated. The firm allocation to the beneficiaries generally remains unchanged, unless it is surrendered by any beneficiary or the beneficiary is not able to clear the requisite dues to the concerned Central Power Sector Undertakings. Unallocated power is provided on a dynamic basis to meet the seasonal and emergent needs of States/UTs. Most States and UTs have been facing power shortages. Requests for additional allocation of unallocated power are received from time to time at various fora. The unallocated power of Central Generating Stations being limited and fixed, any modifications are possible only through adjustment of allocation generally within the States/UTs in the region, keeping in view the emergent or seasonal nature of the request, the relative power supply position, utilization of existing generation resources, performance and payment capacity.
- (b) & (c): Continuing shortage of power in the country has lead to overdrawal of power from the grid by the States/UTs in a bid to increase availability of power. Overdrawal of power is also resorted to by the states to meet emergent requirements arising out of sudden outage of generating units and other causes as well as seasonal increase in demand. The details of schedule, drawal and overdrawal/underdrawal for the year 2009-10 (upto May, 2009) are at Annex.

The Central Electricity Regulatory Commission (CERC) has issued directions from time to time impressing upon the need to maintain the safety and stability of the Grid in accordance with the provisions of the Indian Electricity Grid Code (IEGC) notified by the Commission under Section 178 of the Electricity Act, 2003. The Regional Load Despatch Centre being the designated apex body for monitoring of grid operations in the region, take up the matter with over-drawing constituents as and when required. In case of persistent default, notices are issued under Clause 1.5 of IEGC by Regional Load Despatch Centre and Member Secretary, Regional Power Committee. The matter is also taken up by Central Transmission Utility, Central Electricity Authority and Ministry of Power whenever required.

(d) & (e): The 15% unallocated power available at the disposal of the Government is allocated on a dynamic basis to meet the seasonal and emergent requirements of States / UTs.